

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

Company Appeal (AT) (Ins) No. 658 of 2020

IN THE MATTER OF:

Ascot Reality Pvt. Ltd.

...Appellant

Versus

Ajay Kumar Agarwal & Ors.

...Respondents

For Appellant:

**Shri Anand Sukumaran and Shri Mainak Bose,
Advocates**

For Respondents:

**Shri Ajay Kr. Agarwal, IRP
Shri Sourojit Dasgupta and Ms. Meghna Rao,
Advocates
Shri Ankit Rai, Shri Piyush Beriwal and Shri Arik
Banerjee, Caveators
Shri Amit Kumar Das, Advocate**

ORDER
(Virtual Mode)

21.09.2020 The Appellant has not filed Rejoinder to the Reply of Respondent No. 2.

Now the same need not be filed.

Heard Counsel for the Appellant and Respondents Nos. 1 to 2. In spite of sending link to Respondent No. 3, nobody has joined. Other Respondents Nos. 4 to 13 are stated to be members of COC (Committee of Creditors). Respondent No. 14 is the Corporate Debtor for whom Counsel for RP has been heard. The Appellant and Respondents Nos. 1 to 3 may file brief written submission not more than three pages within a week.

‘Reserved for Judgment’.

**[Justice A. I. S. Cheema]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

rs/md